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VIJAYAWADA MUNICIPAL CORPORATION ACT, 1981

23 of 1981

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VIJAYAWADA MUNICIPAL CORPORATION ACT, 1981

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An Act to provide for the establishment of a Municipal Corporation for the city of Vijayawada. Be it enacted by the Legislature of the State of Andhra Pradesh in the Thirty second year of the Republic of India as follows

1. Short title and Commencement :-

(1) This Act may be called the Vijayawada Municipal Corporation Act, 1981.

(2) It shall be deemed to have come into force on the 6th June, 1981.

2. Definitions :-

(1) In this Act, unless the context otherwise requires:-

(a) "Corporation" means the Municipal Corporation of Vijayawada deemed to have been constituted under Section 3;

(b) "Council" means the Municipal Council of Vijayawada;

(c) "Government" means the State Government;

(d) "Municipality" means the Vijayawada Municipality;

(e) "Scheduled Castes" and "Scheduled Tribes" shall have the meanings respectively assigned to them in Clauses (24) and (25) of Article 366 of the Constitution of India.

(2) All words and expressions used in this Act and not defined, but defined in the Hyderabad Municipal Corporation Act, 1955, shall have the meanings respectively assigned to them in that Act.

<u>3.</u> Establishment of a Municipal Corporation for the city of Vijayawada :-

(1) With effect on and from the commencement of this Act, the local area included in the Vijayawada Municipality shall constitute the city of Vijayawada for purposes of this Act and on and from such commencement, a Municipal Corporation shall be deemed to have been established for the said city by the name of Vijayawada Municipal Corporation:

Provided that the Government may, from time to time, after consultation with the Corporation, by notification in the Andhra Pradesh Gazette alter the limits of the city constituted under this sub-section so as to include therein or to exclude therefrom, the areas specified in the notification;

Provided further that the power to issue a notification under this sub-section shall be subject to previous publication.

(2) The Corporation shall, by the said name, be a body corporate, having perpetual succession and a common seal with power to acquire, hold and dispose of property and to enter into contracts and may by its corporate name, sue and be sued.

(3) The Vijayawada Municipality functioning immediately before the commencement of this Act shall be deemed to have been abolished from such commencement.

4. Municipal authorities :-

The municipal authorities charged with carrying out the provisions

of this Act shall be,-

- (a) a Corporation;
- (b) a Standing Committee;
- (c) a Commissioner.

5. Constitution of Corporation :-

(1) Subject to the provisions of sub-section (2), the Corporation shall consist of such number of Councillors as may be fixed by the Government by notification in the Andhra Pradesh Gazette, from time to time, so however, that the total number of Councillors of the Corporation shall not exceed fifty-five at any time.

(2) In addition to the Councillors referred to in sub-section (1), every Member of the Legislative Assembly of the State and every Member of the House of the People, elected from any constituency, which forms part, wholly or partly, of the Corporation shall be an ex-officio Councillor of the Corporation.

(3) Out of the total strength of the Councillors, the Government shall, subject to such rules as may be prescribed, reserve,-

(a) six per cent thereof to the Members belonging to Scheduled Tribes;

(b) fifteen per cent thereof to the Members belonging to Scheduled Castes;

(c) nine per cent thereof to Women; and

(d) twenty per cent thereof to the Members belonging to backward classes; and determine the division in respect of which reservation is made as aforesaid:

Provided that in case the Corporation comprises more than one Assembly constituency wholly or partly, reservation to all categories put together in respect of the divisions wholly comprised in each such Assembly Constituency shall not exceed fifty per cent of such divisions in each such Assembly Constituency.

Explanation: - For the removal of doubts it is hereby declared that: -

(i) the expression 'Scheduled Castes' and 'Scheduled Tribes' shall have the same meanings respectively assigned to them in Clauses (24) and (25) of Article 366 of the Constitution of India; (ii) the expression 'Backward Classes' means any socially and educationally Backward Classes of citizens recognised by the Government for purposes of Clause (4) of Article 15 of the Constitution of India;

(iii) for the purpose of reserving the office of the Councillor to the Members belonging to the Backward Classes, the population figures of the Backward Classes, gathered in the Socio-Economic Survey conducted by the Andhra Pradesh Backward Classes Co-operative Finance Corporation Limited, Hyderabad shall be taken as the basis:

Provided further that any reservation made under Clauses (a) and (b) shall cease to have effect after the 25th January, 1990;

Provided also that not less than two seats shall be reserved for women.

(4) The total number of seats reserved under sub-section (3) shall not exceed one-half of the strength of the Corporation as notified under sub-section (1).

(5) The number of seats reserved in the Corporation for Members of the Scheduled Castes or Members of the Scheduled Tribes, under sub-section (3), shall bear to the strength of the Corporation as aforesaid, a proportion not less than the population of the Scheduled Castes or of the Scheduled Tribes, as the case may be, in the city, bears to the total population of the city.

(6) Nothing in this section shall be deemed to prevent Members of the Scheduled Castes or the Scheduled Tribes or women, for whom seats are reserved, from standing for election to the non-reserved seats in the Corporation.

<u>6.</u> Andhra Pradesh Municipalities Act, 1965 not to apply to the city :-

(1) Subject to the provisions of sub-sections (2) and (3), the Andhra Pradesh Municipalities Act, 1965, shall with affect on and from the commencement of this Act cease to apply to the local area comprised within the city of Vijayawada.

(2) Such ceasor shall not affect:-

(a) the previous operation of the Andhra Pradesh Municipalities Act, 1965, in respect of the local area comprised within the city of

Vijayawada;

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the Andhra Pradesh Municipalities Act, 1965; or

(c) any investigation, legal proceeding or remedy in respect of such penalty, forfeiture or punishment, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all notifications, rules, bye-laws, regulations, orders, directions and powers, made, issued or conferred under the Andhra Pradesh Municipalities Act, 1965, and in force at the commencement of this Act shall so far as they are not inconsistent with the provisions of this Act continue to be in force in the local area comprised within the city of Vijayawada until they are replaced by the notifications, rules, bye-laws, regulations, orders, directions and powers to be made or issued or conferred under this Act.

7. Application of the provisions of the Hyderabad Municipal Corporation Act, 1955 to the Corporation :-

(1) Save as otherwise expressly provided therein, all the provisions of the Hyderabad Municipal Corporations Act, 1955 (hereinafter in this section called this said Act') including the provisions relating to the levy and collection of any tax or fee, *[xxx] are hereby extended to and shall apply mutatis mutandis to the Corporation and the said Act shall, in relation to the Corporation be read and construed as if the provisions of the said Act had formed part of this Act.

(2) For the purpose of facilitating the application of the provisions Hyderabad Municipal Corporations Act, of the 1955 to the Corporation, the Government may by notification in Andhra Pradesh Gazette, make such adaptations and modifications of the said Act and the rules and bye-laws made thereunder, whether by way of repealing, amending or suspending any provision thereof, as may be necessary or expedient and thereupon the said Act and the rules made thereunder, shall apply to the Corporation subject to the adaptations and modifications so made. Notwithstanding that no provisions or insufficient provisions have been made under subsection (2) for the adaptations of the provisions of the said Act, or made thereunder, any Court, tribunal or authority the rules required or empowered to enforce these provisions may, for the

purpose of facilitating their application to the Corporation, construe these provisions in such manner, without affecting the substance, as may be necessary or proper in regard to the matter before the Court, Tribunal or authority.

7A. Levy and collection of pipeline service charges :-

The Government may, by notification, direct the Corporation to levy and collect pipeline service charges from every owner or occupier of a premises to which water connection has been given at such rate a s may be prescribed to the different categories as may be specified in this regard to defray the capital cost of pipeline service works undertaken by the Corporation and the operation and maintenance of the pipeline system from time to time:

Provided that no such charges shall be levied on the owner or occupier of any premises situated in the areas which are not served by the pipeline system of the Corporation.

8. Transitional provisions :-

(1) All property, all rights of whatever kind used, enjoyed or possessed by, and all interests of whatever kind owned by, or vested in, or held in trust by or for the Council, with all rights of whatever kind used, enjoyed or possessed by the said Council as well as all liabilities legally subsisting against the said Council shall, on and from the commencement of this Act and subject to such directions as the Government may, by general or special order, give in this behalf, pass to the Corporation.

(2) All arrears of taxes or other payments, by way of composition for a tax, or due for expenses or compensation, or otherwise due, to the said Council at such commencement may be recovered as if they had accrued to the Corporation, and as if the said arrears or payments had become due, under the provisions of this Act.

(3) All taxes, fees and duties, which immediately before the commencement of this Act were being levied by the said council, shall be deemed to have been levied by the Corporation under the provisions of this Act and shall continue to be in force accordingly until such taxes, fees and duties are revised, cancelled or superseded by anything done or action taken under this Act.

(4) All proceedings taken by or against the Council or authority or any person under the Andhra Pradesh Municipalities Act, 1965, may be continued by or against the Corporation, authority or person as if the said proceedings had been started under the provisions of this Act.

(5) Any action taken under the Andhra Pradesh Municipalities Act, 1965, by any authority before such commencement shall be deemed to have been taken by the authority competent to take such action under this Act as if this Act had then been in force.

(6) Notwithstanding anything in this Act every officer or employee who, immediately before such commencement was in the service of the municipality shall be deemed to be an officer or employee of the Corporation.

Provided that -

(i) The terms and conditions applicable to such officers and employees consequent on their absorption in service of the Corporation shall not be less favourable than those applicable to such employees immediately before such commencement, as respects pay and allowances, leave, pension, gratuity, provident fund and age of superannuation; and

(ii) the service rendered by any such officer or other employee under the municipality upto such commencement shall be deemed to be the service under the Corporation and he shall be entitled to count that service for the purposes of increments, leave, pension or provident fund and gratuity:

Provided further that any Officer or other employee serving in the municipality shall be given an option to be exercised within such time and in such manner as may be prescribed either to be absorbed in the service of the Corporation or to be retained in the service constituted under Section 72 of the Andhra Pradesh Municipalities Act, 1965, or to be retrenched from the service of the municipality on such retrenchment benefits as may be prescribed.

(7) Any division of the Vijayawada Municipality into wards made under the Andhra Pradesh Municipalities Act, 1965 and in force at the commencement of this Act shall be deemed to be a division of the Corporation.

(8) The electoral roll prepared for the Vijayawada Municipality under the Andhra Pradesh Municipalities Act, 1965, and in force at the commencement of this Act shall be deemed to be the electoral roll for the Corporation until a new electoral roll is prepared and published; and the part of the said electoral roll relating to each ward of the municipality shall be deemed to be the list of the electoral roll for the corresponding division of the Corporation.

9. Appointment of Special Officer :-

(1) There shall be appointed by the Government, by notification in the Andhra Pradesh Gazette, a Special Officer to exercise the powers, perform the duties and discharge the functions of:

- (a) the Corporation,
- (b) the Standing Committee, and
- (c) the Commissioner.

(2) The Government shall cause elections to be held to the Corporation so that the newly elected Councillors may come into office on such date as may be specified by the Government in this behalf by a notification in the Andhra Pradesh Gazette:

Provided that the Government may, from time to time, advance or postpone the date specified under this sub-section and specify instead another date;

Provided further that the term of office of the Special Officer shall expire on the date of election of the Mayor.

(3) The Special Officer shall exercise the powers, perform the duties and discharge the functions of the Corporation until the elected Councillors come into office, of the Standing Committee until a Standing Committee is appointed by the Corporation, and of the Commissioner until a Commissioner is appointed by the Government, as the case may be, and any such Officer may, if the Government so direct, receive remuneration for his services from the municipal fund.

(4) Until a new Special Officer is appointed by the Government under sub-section (1), the Special Officer of the municipality functioning immediately before the commencement of this Act shall be deemed to be the Special Officer of the Corporation and he shall exercise the same powers and perform the same duties and discharge the same functions as those exercised, performed and discharged by the Special Officer appointed under sub-section (1).

10. Power to remove difficulties :-

(1) If any difficulty arises in giving the effect to provisions of this Act, the Government may, by notification in the Andhra Pradesh Gazette, do anything not inconsistent with such provisions, which appears to them to be expedient or necessary for the purpose of removing the difficulty.

(2) Every notification issued under this section shall be laid before both Houses of the State Legislature as soon as possible after it is issued and if both Houses agree in making any modification in the notification or in the annulment of the notification the notification shall thereafter have effect only in such modified form or shall stand annulled, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

<u>11.</u> Power to make rules :-

(1) The State Government may, by notification in the Andhra Pradesh Gazette, make rules to carry out all or any of the purposes of this Act.

(2) Every rule made under this Act shall, immediately after it is made, be laid before each House of the State Legislature if it is in session and if it is not in session, in the session immediately following, for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if before the expiration of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified in the Andhra Pradesh Gazette, have effect only in such modified form or shall stand annulled, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

12. Repeal of Ordinance, 7 of 1981 :-

The Vijayawada Municipal Corporation Ordinance, 1981 is hereby repealed.